

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/1116/2020**

This the 17<sup>th</sup> day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohammad Ayoob s/o Sh. Mohd. Hussain, r/o village Gundi, Tehsil Koteranka, District Rajouri.

.....Applicant

(Advocate:- None )

**Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary to Government Irrigation & Flood Control Deptt. , Civil Secretariat, Srinagar.
2. Superintending Engineer(Hydraulic) Rajouri.
3. Executive Engineer, Irrigation Division, Rajouri.

.....Respondents

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.



2. Even on the last dates of hearing i.e. 16.9.2020 & 1.3.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 17.03.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



**(ANAND MATHUR)**  
**MEMBER (A)**

**KKS**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**